

ITEM NO.106

COURT NO.6

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5494/2013

U.P. SINGH

Appellant(s)

VERSUS

PUNJAB NATIONAL BANK THROUGH ITS
CHAIRMAN AND MANAGING DIRECTOR

Respondent(s)

Date : 31-05-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Petitioner-in-person

For Respondent(s)

M/S. Mitter & Mitter Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The appellant appears in-person and prays for three months' time to prepare himself to argue the appeal.
2. Although, in normal circumstances, we would not have granted such prayer but since the respondent has also prayed for time, we accept the prayer of the appellant.
3. List this appeal before an appropriate Bench in the first week of September, 2023.
4. In the meanwhile, the petitioner shall be at liberty to file written note of arguments.

(DEEPAK SINGH)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

